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Title: Papers laid on the Table of the House by members/Ministers.

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कांतिलाळ भूरिया) : उपाध्यक्ष महोदय, श्री शरद पवार की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(1) वर्ष 2008-2009 के लिए पशुपालन, डेरी और मत्स्यपालन विभाग, कृषि मंत्रालय।

(Placed in Library, See No. LT 8434/08)

(2) वर्ष 2008-2009 के लिए कृषि सहकारिता विभाग, कृषि मंत्रालय।

(Placed in Library, See No. LT 8435/08)

(3) वर्ष 2008-2009 के लिए उपभोक्ता मामले विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय।

(Placed in Library, See No. LT 8436/08)

(4) वर्ष 2008-2009 के लिए खाद्य और सार्वजनिक वितरण विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय।

(Placed in Library, See No. LT 8437/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): On behalf of Shri P. Chidambaram, I beg to lay on the Table a copy each of the following Outcome Budgets (Hindi and English versions):

(1) Ministry of Finance for the year 2008-2009.

(Placed in Library, See No. LT 8438/08)

(2) Ministry of Finance, Flagship Programmes for the year 2008-2009.

(Placed in Library, See No. LT 8439/08)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table –

(1) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8440/08)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT 8441/08)

(4) A copy of the Outcome Budget (Hindi and English versions) of Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT 8442/08)

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2008-2009.

(Placed in Library, See No. LT 8443/08)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): On behalf of Dr. Raghuvansh Prasad Singh, I beg to lay on the Table –

(1) A copy each of the following Outcome Budgets (Hindi and English versions) :-

(i) Department of Rural Development, Ministry of Rural Development for the year 2008-2009.

(Placed in Library, See No. LT 8444/08)

(ii) Department of Land Resources, Ministry of Rural Development for the year 2008-2009.

(Placed in Library, See No. LT 8445/08)

(iii) Department of Drinking Water Supply, Ministry of Rural Development for the year 2008-2009.

(Placed in Library, See No. LT 8446/08)

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8447/08)

(3) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(i) Ministry of Youth Affairs and Sports for the year 2008-2009.

(Placed in Library, See No. LT 8448/08)

(ii) Ministry of Panchayati Raj for the year 2008-2009.

(Placed in Library, See No. LT 8449/08)

(iii) Ministry of Development of North Eastern Region for the year 2008-2009.

(Placed in Library, See No. LT 8450/08)

(4) A copy each of the following Outcome Budgets (Hindi and English versions):-

(i) Ministry of Youth Affairs and Sports for the year 2008-2009.

(Placed in Library, See No. LT 8451/08)

(ii) Ministry of Panchayati Raj for the year 2008-2009.

(Placed in Library, See No. LT 8452/08)

(iii) Ministry of Development of North Eastern Region for the year 2008-2009.

(Placed in Library, See No. LT 8453/08)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of Shri Oscar Fernandes, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Labour Employment for the year 2008-2009.

(Placed in Library, See No. LT 8454/08)

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THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): On behalf of Kumari Selja, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2008-2009.

(Placed in Library, See No. LT 8455/08)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8456/08)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of Shri Suresh Pachouri, I beg to lay on the Table –

- (1) A copy of the Central Secretariat Service (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.64(E) in Gazette of India dated the 1st February, 2008 issued under article 309 of the Constitution.

(Placed in Library, See No. LT 8457/08)

- (2) A copy of the Central Secretariat Service (Promotion to Grade I and Selection Grade) (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R.65(E) in Gazette of India dated the 1st February, 2008 issued under Rules 12 and 23 of the Central Secretariat Service Rules, 1962.

(Placed in Library, See No. LT 8458/08)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table –

- (1) A copy of the Notification No. G.S.R. 70 (E) (Hindi and English versions) published in Gazette of India dated the 5th February, 2008 containing corrigendum to the Notification No. G.S.R. 491(E) dated the 21st August, 2006 issued under the Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT 8459/08)

- (2) A copy of the Dental Council of India Revised MDS Course Regulations, 2007 (Hindi and English versions) published in Notification No. DE-22-2007 in Gazette of India dated the 21st November, 2007 under sub-section (4) of section 20 of the Dentists Act, 1948.

(Placed in Library, See No. LT 8460/08)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 8461/08)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2006-2007.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 8462/08)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): I beg to lay on the Table –

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2008-2009.

(Placed in Library, See No. LT 8463/08)

- (2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2008-2009.

(Placed in Library, See No. LT 8464/08)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Coal India Limited, for the year 2006-2007.

- (ii) Annual Report (Volumes I and II) of the Coal India Limited, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8465/08)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2016(E) and S.O. 2017(E) published in Gazette of India dated the 30th November, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.

- (ii) S.O. 2225(E) published in Gazette of India dated the 31st December, 2007 regarding acquisition of land for

building

(widening/four-laning etc.), of National Highway No. 7 (Hyderabad- Bangalore Section) in the State of Andhra Pradesh.

(iii) S.O. 240 (E) published in Gazette of India dated the 5th February, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.

(iv) S.O. 1944 (E) published in Gazette of India dated the 15th November, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.

(v) S.O. 350 (E) published in Gazette of India dated the 18th February, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

(vi) S.O. 289 (E) published in Gazette of India dated the 11th February, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 including construction of bypasses (Jhansi-Lakhnandon Section) in the State of Madhya Pradesh.

(vii) S.O. 383 (E) published in Gazette of India dated the 20th February, 2008 regarding rates of fees to be recovered per trip from users of the Katni Bypass.

(viii) S.O. 2139(E) published in Gazette of India dated the 17th December, 2007 regarding rates of fees to be recovered from the users of the section on the National Highway No. 3 in the State of Madhya Pradesh.

(ix) S.O. 56(E) published in Gazette of India dated the 9th January, 2008 regarding rates of fees to be recovered from the users of four laned stretches, mentioned therein, of National Highway No. 1 in the States of Haryana and Punjab.

(x) S.O. 57(E) published in Gazette of India dated the 8th January, 2008 regarding rates of fees to be recovered from the users of four laned stretches, mentioned therein, of National Highway No. 2 in the States of Jharkhand and West Bengal.

(xi) S.O. 58(E) published in Gazette of India dated the 8th January, 2008 regarding rates of fees to be recovered from the users of four laned stretch of National Highway No. 2 (Koshi-Agra section) in the State of Uttar Pradesh.

(xii) S.O. 59(E) published in Gazette of India dated the 8th January, 2008 regarding rates of fees to be recovered from the users of four laned stretches, mentioned therein, of National Highway No. 2 in the States of Haryana and Uttar Pradesh.

(xiii) S.O. 80(E) published in Gazette of India dated the 9th January, 2008 regarding rates of fees to be recovered from the users of four laned stretch of National Highway No. 24 (Ghaziabad-Hapur section) in the State of Uttar Pradesh.

(xiv) S.O. 128(E) published in Gazette of India dated the 9th January, 2008 regarding rates of fees to be recovered from the users of stretches of National Highway No. 11 in the State of Rajasthan.

(xv) S.O. 319 (E) published in Gazette of India dated the 8th February, 2008 regarding rates of fees to be recovered from the users of four laned stretch of National Highway No. 4 (Gabbur-Devgiri section) in the State of Karnataka.

(xvi) S.O. 1599 (E) published in Gazette of India dated the 26th September, 2007 authorizing District Revenue Officer, Nagapattinam to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.

(xvii) S.O. 1741 (E) and S.O. 1742 (E) published in Gazette of India dated the 12th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.

(xviii) S.O. 1767 (E) to S.O. 1769 (E) published in Gazette of India dated the 17th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway Nos .45 and 45B of different sections, in the State of Tamil Nadu.

(xix) S.O. 1771 (E) to S.O. 1773 (E) published in Gazette of India dated the 17th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.

(xx) S.O. 1824 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

(xxi) S.O. 1825 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.

(xxii) S.O. 1826 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for construction of Grade Separator at Kathipara Junction on National Highway No. 45 in the State of Tamil Nadu.

(xxiii) S.O. 1827 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

(xxiv) S.O. 1831 (E) published in Gazette of India dated the 26th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation

of National Highway No. 7 (Bangalore-Salem-Madurai to Madurai-Kanniyakumari Sections) in the State of Tamil Nadu.

(xxv) S.O. 1902 (E) published in Gazette of India dated the 12th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(xxvi) S.O. 1903 (E) and S.O. 1904 (E) published in Gazette of India dated the 12th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.

(xxvii) S.O. 1932 (E) published in Gazette of India dated the 24th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.

(xxviii) S.O. 1942 (E) published in Gazette of India dated the 15th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.

(xxix) S.O. 1943 (E) published in Gazette of India dated the 15th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(xxx) S.O. 1948 (E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

(xxxi) S.O. 1949 (E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem – Karur section) in the State of Tamil Nadu.

(xxxii) S.O. 1953 (E) published in Gazette of India dated the 16th November, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

(xxxiii) S.O. 2079 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.

(xxxiv) S.O. 2080 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.

(xxxv) S.O. 2083 (E) published in Gazette of India dated the 4th December, 2007 authorising Special District Revenue Officer (Land Acquisition), Kancheepuram to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 205 in the State of Tamil Nadu.

(xxxvi) S.O. 2084 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.

(xxxvii) S.O. 2085 (E) published in Gazette of India dated the 4th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and

operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.

(xxxviii) S.O. 2106 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.

(xxxix) S.O. 2107 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

(xl) S.O. 2109 (E) and S.O. 2110 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.

(xli) S.O. 2111 (E) published in Gazette of India dated the 7th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

(xlii) S.O. 2136 (E) published in Gazette of India dated the 17th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(xliii) S.O. 2155 (E) and S.O. 2156 (E) published in Gazette of India dated the 18th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.

(xliv) S.O. 2181 (E) published in Gazette of India dated the 26th December, 2007 regarding acquisition of land for the public purpose of construction, maintenance, management and operation of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.

(xlv) S.O. 2220 (E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of land

for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.

(xlv) S.O. 2221 (E) and S.O. 2222 (E) published in Gazette of India dated the 28th December, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.

(2) Statement (Hindi and English versions) for showing reasons for delay in laying the papers at item No. (iv) of (1) above.

(Placed in Library, See No. LT 8466/08)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table –

(1) A copy each of the following Detailed Demands for Grants (Hindi and English versions) :-

(i) Department of Atomic Energy for the year 2008-2009.

(Placed in Library, See No. LT 8467/08)

(ii) Department of Space for the year 2008-2009.

(Placed in Library, See No. LT 8468/08)

(2) A copy each of the following Outcome Budgets (Hindi and English versions) :-

(i) Department of Atomic Energy for the year 2008-2009.

(Placed in Library, See No. LT 8469/08)

(ii) Department of Space for the year 2008-2009.

(Placed in Library, See No. LT 8470/08)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2006-2007.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986 :-

(i) S.O. 1960 (E) published in Gazette of India dated the 19th November, 2007 constituting the State Level Environment Impact Assessment Authority, Punjab, comprising of Chairman, Member and Member-Secretary mentioned therein.

(ii) S.O. 2126 (E) published in Gazette of India dated the 13th December, 2007 constituting the State Level Environment Impact Assessment Authority, Puducherry, comprising of Chairman, Member and Member-Secretary mentioned therein.

(iii) S.O. 162 (E) published in Gazette of India dated the 29th January, 2008 constituting the State Level Environment Impact Assessment Authority, Chhatisgarh, comprising of Chairman, Member and Member-Secretary mentioned therein.

(iv) S.O. 48 (E) published in Gazette of India dated the 8th January, 2008 constituting the State Level Environment Impact Assessment Authority, Jammu and Kashmir, comprising of Chairman, Member and Member-Secretary mentioned therein.

(v) S.O. 2019(E) published in Gazette of India dated the 30th November, 2007 making certain amendments in the Notification No. S.O. 884(E) dated the 19th December, 1996.

(vi) S.O. 49 (E) published in Gazette of India dated the 8th January, 2008 constituting the State Level Environment Impact Assessment Authority, Madhya Pradesh, comprising of Chairman, Member and Member-Secretary mentioned therein.

(vii) S.O. 2228 (E) published in Gazette of India dated the 31st December, 2007 making certain amendments in the Notification No. S.O. 671 (E) dated the 30th September, 1996.

(Placed in Library, See No. LT 8472/08)

(2) A copy of the Notification No. S.O. 2125 (E) (Hindi and English versions) published in Gazette of India dated the 13th December, 2007 directing that the all proposals relating to development in Doon Valley will be examined by the procedure mentioned therein issued under section 5 of the Environment Protection Act, 1986.

(Placed in Library, See No. LT 8473/08)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2008-2009.

(Placed in Library, See No. LT 8474/08)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): I beg to lay on the Table –

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2008-2009.

(Placed in Library, See No. LT 8475/08)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2008-2009.

(Placed in Library, See No. LT 8476/08)

